

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4919
TO BE ANSWERED ON FRIDAY THE 31ST MARCH .2023**

Women in Law Universities and Colleges

4919. SHRI ASADUDDIN OWAISI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether women in the country have occupied several positions in the Central and State Government Law Universities and colleges; and
- (b) if so, the total number of women Vice-chancellor, Registrar, Professor, Assistant Professor, Adhoc Professor against the total number of these posts in Central and State Law Universities/ colleges currently, State and University/college-wise?

ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)

- (a) Yes, Sir.
- (b) The National Law Universities(NLUs) and State Law Universities in India have been established under the State Acts enacted by the respective State Legislatures and as such they are State Universities and is not a subject matter of the Central Government. There is no such specific data maintained by the Bar Council of India about number of women Vice-chancellor, Registrar, Professor, Assistant Professor, Adhoc Professor against the total strength of such teachers in Centers of Legal Education.